IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT NO.III

(IB)-214(ND)/2017

IN THE MATTER OF:

M/s. Toll Global Forwarding India (P) Ltd.

.....PETITIONER

Versus

M/s. Sarash Exports Services (P) Limited

... RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 08.8.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: Mr. Anshu Bhanot, Advocate

For the Respondent

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<u>ORDER</u>

Learned Counsel for the petitioner is present.

At the request of the Ld. Counsel for the petitioner, a week's time is granted for considering the clarifications, if any in relation to the provisions of Section 9 (b) of IBC Code, 2016 and judgments of Hon'ble NCLAT in this regard.

Post the matter on 2 8.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 08.8.2017